It may#be noted that the actual capacity at a particular point of time depends upon the product-mix and the balancing of the production programme which makes it difficult to work out the capcity in terms of value in certain items.

II. Monthly production for the last 6 months.
(Value in Rs. Lakhs)

	Clive Works	Angus Works	Total
May 1973	61.96	25.29	87.25
June 1973	54.02	24.01	78·03
July 1973	58.16	23.46	81.62
August 1973	48.93	19.75	68.68
Sept. 1973	45.77	20.25	66.02
Oct. 1973	58.63	17.68	76.31
TOTAL	327.47	130.44	457.91

### **Unemployment Insurance Scheme**

681. SHRI BHUPESH GUPTA: SHRI S. G. SARDESAI: SHRIGUNANAND THAKUR:

Will the Minister of LABOUR be pleased to refer to the reply to the Unstarred question No. 122 given in the Rajya Sabha on the 31st July, 1970 and state:

- (a) whether details of the Schemes Of Unemployment Insurance in respect of employees who are members of the Employees' Provident Fund and the Coal Mines Provident Fund have since been worked out and finalised; if so, the details thereof;
- (b) if the reply to part (a) above be in the negative, reasons for the delay; and
  - (c) by when it is going to be finalised?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHR1 BALGOVIND VERMA) (a) to (c) The

National Commission on Labour has recommended inter-alia enhancement of the rate of Provident Fund contribution from 8 per cent to io per cent of pay and suggested that the additional contribution may be used, with marginal adjustment to finance new benefits, including Unemployment Insurance. The question of introducing a Scheme of Unemployment Insurance will be considered after a decision is taken on the recommendation of National Commission on Labour.

#### **Steps to Improve Industrial Relations**

682. SHRI BHUPESH GUPTA : SHRI S. G. SARDESAI:

Will the Minister of LABOUR be pleased to refer to reply to the Unstarred Question No. 981 given in the Rajya Sabha on the 17th August, 1973 and state.

- (a) the progress made in the last two months to evolve agreed measures to secure improvements in the industrial relations system; and
- (b) how many discussions have been held in the last two months «vith the parties concerned, including workers and employers' representatives and the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b) No further discussions have been held with the interests concerned in this regard.

# Target of Steel Production

683. SHRIMATI LAKSHMI KU-MARI CHUNDAWAT : SHRIMATI PRATIBHA SINGH : SHRI SAWAISINGH SISODIA •

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have fixed a target of producing ioo million tons of steel by the end of the century; and

(b) if so, the progress made in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) No, Sir.

(b) Does not arise.

# Agitation over use of Crash Helmets by Sikhs in U. K.

- 684. SHRI SITARAM KESRI Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) Whether it is a fact that the Sikh community in U. K. is agitated over decision of the U.K. Government to force Sikhs to wear special type of headgears instead of turbans while driving vehi. cles;
- (b) if so, whether Government of India have since taken up the matter with the U. K. Government: and
- (c) if so, the reaction of the U.K. Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Under the British Traffic Regulations which came into effect from the 1st of June 1973, it is now compulsory for any one riding a motor-cycle to wear a crash helmet.

(b) and (c) Yes, Sir, The British Government told us and also informed Sikh leaders in U. K. hat while they sympathised with their objections to wearing crash helmets on grounds of religion, this did not, in their view, outweigh the savings in death and serious injury which the Law was expected to achieve. Accordingly) the British Government did not feel justified in granting an exemption to any particular social group.

### **Indian Missions Abroad**

685. SHRI SHYAMLAL GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the Indian Missions abroad having their own buildings, countrywise;
- (b) the countries where buildings have been rented for official purposes;
- (c) the amount of rent paid till the end of 1972; and
- (d) the reasons for not constructing our own buildings?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) A statement containing the required information is attached.

- (c) A sum of Rs. 2,96,50,355.09 was paid as rent in the year 1971-72;
- (d) It is the Government of India's policy to acquire their own property wherever possible for offices and residential use in Indian Missions abroad. It has, however, not been possible to acquire property in all countries due to paucity of funds. Since, however, rents have been rising all over the world, Government have decided to allocate some funds every

year for the purchase and construction of such buildings. Government are also prepared to raise lonas for such purchases and constructions whenever the economics of a proposal are favourable.

## Statement

(a) Country-wise list of Indian Missions abroad where Government of India own buildings (offices and residences)

## Embassies

- 1. Austria(Vienna)
- 2. Burma (Rangoon)
- 3. Belgium (Brussels)
- 4. Chile (Santiago)
- 5. Egypt (Cairo)
- 6. France (Paris)
- 7. Indonesia (Jakarta)
- 8. Japan (Tokyo)
- 9. Morocco (Rabat)
- io. Nepal (Kathmandu)